



KARNATAKA LOKAYUKTA

NO.LOK/ARE-10/ENQ-418/2013

M.S.Building,
Dr.B.R.Ambedkar Road,
Bangalore-560 001
Date: 15-09-2016

RECOMMENDATION

Departmental Inquiry against

- (1) Sri K.Ravichandra s/o Sro N.K.Nanjaiah,
Deputy Environmental Officer
- (2) Sri R.Bhaskar son of Rangabylappa,
Assistant Environmental Officer, both
Working in Karnataka State Pollution Control
Board (working then in Regional Officer at
Udupi) - reg

- Ref: 1) Govt. Order No. PCB 27 ADA 11/533
dt.28-09-2013
- 2) Nomination Order No. LOK/INQ/14-A/
418/2013 Bangalore dt.23-10-2013 &
Dt.14-03-2014

1. Govt. by order No.PCB 27 ADA 11/533 dt.28-09-2013 initiated disciplinary proceedings against (1) Sri K.Ravidhandra s/o Sri N.K.Nanjaiah, Deputy Environmental Officer and (2) Sri R.Bhaskar son of Rangabylappa, Assistant Environmental Officer, both working in Karnataka State Pollution Control Board (herein after referred to as "DGO-1" & "DGO-2" respectively) and entrusted disciplinary Inquiry to this institution.

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2. This institution, by Nomination Order dt.23-10-2013 nominated Additional Registrar Enquiries-4 to conduct departmental enquiry. However, the said enquiry was transferred to Additional Registrar of Enquiries-10 by order dt.14-03-2014. The Inquiry Officer, after completing the departmental Inquiry, has submitted his report dt.30-08-2016 inter-alia observing that the Disciplinary Authority has 'Proved' the charge of mis-conduct alleged against DGO-1 and DGO-2.

3. The charge alleged against the DGO-1 and DGO-2 was that, while DGO-1 was working as Deputy Environmental Officer, Regional Officer, Udupi and DGO-2 working as Assistant Environmental Officer, Regional Office, Udupi during 2011, one Sri Ganesh Anand Nalthoor s/o Anand Mogera, R/o Yedyadi, Matyadi village, Kundapur taluk, Udupi district had filed an application on 12-08-2011 before the Karnataka State Pollution Control Board, Regional Office, Udupi, along with requisite fee of Rs.5000/- for issue 'No Objection Certificate' to start an industry under the

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name and style as 'Nisarg Coconut Industry' in his land measuring 53 cents in Sy.No.74/1. Complainant had approached DGO-2 regarding issue of 'No Objection Certificate', DGO-2 informed the complainant that, he has to bear some expenses, when complainant informed that he had already paid requisite fees, still DGO-1 and DGO-2 suggested him to pay Rs.15,000/- by way of bribe, later on, it was reduced to Rs.12,000/-. The said bribe amount was received by DGO-1 on 08-09-2011 at 10-45 AM from complainant, thereby, DGO-1 and DGO-2 have failed to maintain absolute integrity and devotion to duty which is un-becoming of a Government Servant, and committed an act which amounted to mis-conduct as provided U/R 3(1) (i) to (iii) of K.C.S. (Conduct) Rules 1966.

4. The Disciplinary Authority, in order to prove the charge of mis-conduct, has examined Complainant PW-1, Shadow Witness PW-2, I.O. PW-3, whereas, DGO-1 got himself examined as DW-2 and one witness is examined as DW-1. The evidence of PW-1, PW-2 and PW-3 is consistent. Both PW-1 and PW-2 have categorically stated that the DGO-1

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and DGO-2 both demanded bribe amount and DGO-1 received the bribe amount from the complainant. PW-2 Shadow Witness has also concurred with the statement of PW-1. Evidence of both PW-1 and PW-2 is corroborative and prove that the DGO-1 demanded and received the bribe amount on his behalf and also on behalf of DGO-2. Though the DGOs got one witness examined as DW-1 and DGO-2 got himself examined as DW-2, however, their evidence does not dis-prove the charge of mis-conduct.

5. The Inquiry Officer, on detailed consideration of the entire evidence has given his findings inter-alia holding that the charge of mis-conduct is held 'Proved'.

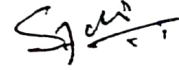
6. Hence, considering the nature and gravity of mis-conduct alleged against DGO-1 and DGO-2, it is hereby recommended to the Govt. that the **DGO-1 Sri N.K.Nanjaiah, Deputy Environmental Officer and DGO-2 Sri R.Bhaskar, Assistant Environmental Officer, Karnataka State Pollution Control Board, be punished**

S/mt

with penalty of Termination from Govt. service in exercise of power U/R 8(viii) of K.C.S.(CC&A) Rules 1957.

Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed here with.



**(JUSTICE SUBHASH B ADI)
UPALOKAYUKTA
STATE OF KARNATAKA**

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